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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ OMP (ENF.) (COMM.) 159/2019

LANDMARK PROPERTY DEVELOPMENT AND COMPANY LTD. & ORS.Decree Holder

Through: Mr. Saurabh Seth, Ms. Manmeet Kaur, Mr. Gurtejpal Singh, Ms. Aashna Arora, Mr. Jai Arora, Ms. Neelampreet and Mr. Abhiroop Rathore, Advs.

versus

ANSAL PROPERTIES & INFRASTRUCTURE LTD. & ORS.Judgement Debtor

> Through: Mr. Jeevesh Nathrath, Sr. Adv. with Mr. Arjun Gaur, Mr. Rajat Gupta, Ms. Mahima Shekhawat, Mr. Malak Bhatt, Mr. Hitaish Chauhan, Ms. Sukanya Joshi and Mr. Aman Panwar, Advs. for applicant/JD-2

CORAM: HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

<u>ORDER</u> 03.03.2025

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EX.APPL.(OS) 330/2025 (under Section 151 CPC, 1908)

1. Heard, learned senior counsel for applicant/JD-2 who contends that for the reasons mentioned in the application, the applicant may be allowed to travel to Dubai between 10.03.2025 to 16.03.2025.

2. Mr. Saurabh Seth, learned counsel for the decree holder on advance instructions contends that an almost similar application is pending before the

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Coordinate Bench of this Court.

3. Be that as it may, the Court directed Mr. Saurabh Seth, learned counsel for the decree holder to take notice on this application and file the reply.

- 4. Let the same be done within a period of four working days.
- 5. List on 10.03.2025.

PURUSHAINDRA KUMAR KAURAV, J

MARCH 3, 2025/DPA/DP

Click here to check corrigendum, if any

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